

# **HIGH COURT OF KARNATAKA BENGALURU**

DATED: 19<sup>th</sup> January 2022

## **ADDENDUM TO THE NEW STANDARD OPERATING PROCEDURE – SOP DATED 18.01.2022 ISSUED FOR PRINCIPAL BENCH AT BENGALURU, BENCHES AT DHARWAD AND KALABURAGI**

1. All fresh cases where a memo for posting is sent through e-mail and all the cases which are ordered to be auto-listed shall be posted before the concerned Bench along with the office objections raised by the Registry.
2. When a memo for posting is sent through e-mail requesting to post the matter and before the date is assigned by the concerned Court, if there is any urgency in the matter, the Advocates/parties-in-person are at liberty to make a mention before the concerned Bench regarding the urgency through Virtual mode.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

Sd/-

(T.G. SHIVASHANKARE GOWDA)  
REGISTRAR GENERAL